

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned final judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.)

Date : 22-02-2019 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.
Ms. Subhashini Dwivedi, Adv.
Ms. Rashmi Rani, Adv.
For Mr. Deepak Goel, AOR

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioners seeking adjournment for filing of additional documents, put up after four weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR